

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHBAD BENCH  
ALLAHABAD

Dated: this the 13<sup>th</sup> day of OCTOBER 2008

Original Application No.1134 of 2004

Hon'ble Mr. A.K. Gaur, Member (J)

Gautam Sharma, S/o Ram Bharos Sharma, R/o Railway Quarter No. 764 D, Railway Stadium Colony, Gorakhpur.

..Applicant

By Adv : Shri S.S. Tripathi

Versus

1. Union of India, through Secretary Ministry of Railways, Govt. of India, New Delhi.
2. Union of India through General Manager, North Eastern Railway, Gorakhpur.
3. The Chief Electrical Engineer, North Eastern Railway, Gorakhpur.
4. The Divisional Railway Manager (Electrical), North Eastern Railway, Lucknow.
5. The Divisional Electrical Engineer (Colony), North Eastern Railway, Gorakhpur.

..Respondents.

By Adv : Sri K.P. Singh

O R D E R

Heard Shri S.S. Tripathi, learned counsel for the applicant and Shri K.P. Singh, learned counsel for the respondents.

2. It has been contended by the learned counsel for the applicant that the applicant has sent representation after representation since 1988 and his last representation is dated 27.05.1992.

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3. Perusal of the reply clearly indicates that the applicant has not submitted any representation after 20.05.1992 and as such the present OA filed in the year 2004 is time barred.

4. Having heard parties counsel at considerable length I am satisfied that the ends of justice would be met in case direction is issued to the competent authority to consider and decide the pending representation of the applicant taking into account the grounds taken therein, by a reasoned and speaking order within a period of six months from the date of receipt of a copy of this order. I order accordingly.

5. In view of the above the OA is disposed of. No cost.

*A.K. Gaur*  
(A.K. Gaur)  
Member J

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